

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8543/2016

(Arising out of impugned final judgment and order dated 03-03-2016 in CRLA No. 3634/2015 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

RADHEY

Respondent(s)

Date : 21-02-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Adarsh Upadhyay, AOR
Mr. Aman Pathak, Adv.
Ms. Pallavi Kumari, Adv.
Mr. Ayush Dubey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Heard Mr. Adarsh Upadhyay, learned counsel for the petitioner.

The office note reflects that although notice was served on the sole respondent, none has entered appearance.

Mr. Shreeyash U. Lalit, learned counsel is requested to assist the Court. The case papers be furnished to him.

Matter be listed after six weeks.

(NITIN TALREJA)
COURT MASTER (SH)

(KAMLESH RAWAT)
COURT MASTER (NSH)